



## **The Assam Consolidation of Holdings (Repealing) Act, 2022**

Act No. 11 of 2022

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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 357 Dispur, Thursday, 19th May, 2022, 29th Vaisakha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 19th May, 2022

No. LGL.85/2022/8.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

**ASSAM ACT NO. XI OF 2022**

**(Received the assent of the Governor on 17th May, 2022)**

**THE ASSAM CONSOLIDATION OF HOLDINGS**

**(REPEALING) ACT, 2022**

## AN ACT

to repeal the Assam Consolidation of Holdings Act, 1960.

<b>Preamble</b>	Whereas it is expedient to repeal the Assam Consolidation of Holdings Act, 1960:	Assam Act No. XIX of 1961
	It is hereby enacted in the Seventy-third Year of the Republic of India, as follows: -	
<b>Short title, extent and commencement</b>	1. (1) This Act may be called the Assam Consolidation of Holdings (Repealing) Act, 2022.  (2) It extends to the whole of Assam.  (3) It shall come into force at once.	
<b>Repeal and savings</b>	2. (1) The Assam Consolidation of Holdings Act, 1960 is hereby repealed.  (2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.	Assam Act No. XIX of 1961

**GEETANJALI DAS SAIKIA,**

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